

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-510

IB-622/ND/2022

IA(Plan)-30/2024, IA-2194/2024, IA-2203/2024, IA-6260/2023

IN THE MATTER OF:

State Bank of India

.....Applicant

Vs.

M/s Schon Ultra Wares Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 22.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent :
For the Susp Mang : Adv Ishaa Srivastava, Adv Pramarth Gupta
For the RP : Adv Abhishek Anand, Ms. Yashaswi Bahuguna

ORDER

Proxy Counsel on behalf of Applicant/RP is present. Proxy Counsel on behalf of Suspended Management is present and sought time to file their response to the Resolution Plan. Response be filed within a period of 10 days. List this matter on **03.09.2024**.

Sd/-

**(Dr. SANJEEV RANJAN)
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**